

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)**

NOTIFICATION
No.3/2018-Customs (ADD)

New Delhi, the 23rd January, 2018

G.S.R.... (E). - Whereas, in the matter of import of 'Toluene Di-Isocyanate (TDI)' (hereinafter referred to as the subject goods) falling under the tariff item 2929 10 20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from China PR, Japan and Korea RP (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings *vide* notification number 14/36/2016-DGAD, dated the 13th December, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th December, 2017, has come to the conclusion that—

- (a) the product under consideration has been exported to India from the subject countries below its normal value, resulting in dumping;
- (b) the domestic industry has suffered material injury due to dumping of the product under consideration from the subject countries;
- (c) the material injury has been caused by the dumped imports from the subject countries,

and, has recommended the imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced

by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table:

Table

S No.	Tariff Item	Description of Goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	29291020	Toluene di-isocyanate	China PR	China PR	Any	Any	0.26	Kg.	US\$
2.	29291020	Toluene di-isocyanate	China PR	Any country other than those subject to anti-dumping Duty	Any	Any	0.26	Kg.	US\$
3.	29291020	Toluene di-isocyanate	Any country other than those subject to anti-dumping Duty	China PR	Any	Any	0.26	Kg.	US\$
4.	29291020	Toluene di-isocyanate	Japan	Japan	Any	Any	0.15	Kg.	US\$
5.	29291020	Toluene di-isocyanate	Japan	Any country other than those subject to anti-dumping Duty	Any	Any	0.15	Kg.	US\$
6.	29291020	Toluene di-isocyanate	Any country other than those subject to anti-dumping Duty	Japan	Any	Any	0.15	Kg.	US\$

7.	29291020	Toluene di-isocyanate	Korea RP.	Korea RP.	Hanwha Chemical Corporation	a) PP and Y International Co. Ltd. b) Everlite Korea Co., Ltd. c) IMS Corporation	0.22	Kg.	US\$
8.	29291020	Toluene di-isocyanate	Korea RP.	Korea RP.	BASF Company Ltd.	BASF Company Ltd.	0.31	Kg.	US\$
9.	29291020	Toluene di-isocyanate	Korea RP.	Korea RP.	Any combination other than mentioned in Sl. No.7 & 8 above		0.44	Kg.	US\$
10.	29291020	Toluene di-isocyanate	Any country other than those subject to anti-dumping Duty	Korea RP.	Any	Any	0.44	Kg.	US\$
11.	29291020	Toluene di-isocyanate	Korea RP.	Any country other than those subject to anti-dumping Duty	Any	Any	0.44	Kg.	US\$

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

[F.No.354/82/2017 –TRU (Pt-I)]

(Ruchi Bisht)
Under Secretary to the Government of India.